

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petitions for Special Leave to Appeal (C).....CC Nos.3019-3020/2015

(Arising out of impugned final judgment and order dated 10/04/2014 in WRITC No. 56149/2013,21/07/2014 in RA in WRITC No. 56149/2013 passed by the High Court of Judicature at Allahabad)

MATSYA JEEVI SAHKARI SAMITI LTD AND ANR

Petitioner(s)

VERSUS

STATE OF U P AND ORS

Respondent(s)

(with appln. (s) for c/delay in filing SLP and c/delay in refiling SLP)

Date : 10/04/2015 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE VIKRAMAJIT SEN

HON'BLE MR. JUSTICE ABHAY MANOHAR SAPRE

For Petitioner(s) Mr. Gopal Jain, Sr.Adv.
 Mr. Darpan Bhuyan, Adv.
 Mr. Neeraj Shekhar,Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Delay condoned.

Issue notice returnable within four weeks.

Dasti, in addition, is permitted.

(Rajni Mukhi)
Sr. P.A.

(Saroj Saini)
Court Master